

O.A. 600 of 1986

22.1.92

Hon. Mr. Justice G. C. Srivastava, Jc.
Hon. Mr. A.B. Verma, A.M.

An affidavit has been filed on behalf of the applicant in which it has been stated that the decree has been executed and the applicant has been re-instated back in service. The learned Counsel for the Respondents has admitted that he has been instructed to state that the applicant has been re-instated in service and the amount which has been deposited in the Court, may be available to him, in case, he moved an application or withdrawal at the same time. The Respondents are directed to consider his place in the Seniority list and let the Seniority list may be provisionally within a period of 2 months, the Respondents will consider the applicant for provisional post without any prejudice. A copy of the order may be issued within a period of 1 week.

cor.
In compliance
of order
dated 27.1.92,
and after
expiry of 2 months
the case is
put up before
Court for
final order.
This is
done for
the purpose
of the
order.
31.1.92
(HW)

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A.M.

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Jc.